

MR. SPEAKER : It is not your will only; I have to see others' will also.

SHRI RANGA : You afterwards stick to your own point. You cannot go on making your own observations in your own way.

SHRI S. K. TAPURIAH : Today Mr. Chavan is not well. But, will you allow this discussion tomorrow if he is still ill and absent ?

MR. SPEAKER : At least we will be able to give notice to one of the Home Ministers and I am going to ask the other Home Minister.

SHRI BAL RAJ MADHOK : Let the Prime Minister be there when this is taken up tomorrow. Let her reply. It is her policies which are making riots all over the country. We hold her responsible for all these riots.

SHRI S. A. DANGE (Bombay Central South) : I want to make a submission. What is more important is not an immediate discussion. We want the Home Minister and the Government of India to take steps to send military forces there because the police are not able to check the whole thing. We know the incident is being created by the Jan Sangh, Swatantra alliance.

SHRI BAL RAJ MADHOK : No Jan Sangh at all. It is these communists and this Government which is responsible for all the riots to get Muslim votes in the elections. They are making Muslims sacrificial goats to get Muslim votes in the elections. We charge this Government and these communists. They are playing with fire. They are playing with the lives of the Muslims and deliberately riots are being created, this is our charge.

श्री कंबर लाल गुप्त : कम्युनिस्ट-पाकिस्तान-एलायंस ये राष्ट्रस करवा रहा है।..... (ब्यबधान).....

MR. SPEAKER : Immediately after the Question Hour tomorrow, will you ask Mr. Chavan to attend to the debate if he is all right ? In his absence, suppose temperature still continues tomorrow, the other Home Minister should be available.

SHRI RAGHU RAMAIAH : Yes, Sir, that will be done.

12.29 hrs.

QUESTION OF PRIVILEGE AGAINST THE NORTHERN INDIA PATRIKA, ALLAHABAD

MR. SPEAKER : On the 28th April, 1970, Shri Jyotirmoy Basu had raised a question of privilege in respect of a news report published in the *Northern India Patrika*, Allahabad, dated the 1st April, 1970, allegedly misreporting the proceedings of the House. I had then informed the House that the Editor of the *Northern India Patrika* had been asked by a letter to state what he had to say in the matter.

I have now received a letter, dated the 29th April, 1970, from the Resident Editor of the *Northern India Patrika* Allahabad, which reads *inter-alia* as follows :—

"We beg to assure the Hon'ble member of the Parliament that we had absolutely no intention or desire to mislead our readers and/or damage the image of the party to which the Hon'ble Member belongs or in any way to cast aspersions, whatsoever, on the Hon'ble Member.

In the usual course of publication of the newspaper we get reports from the agencies, namely, P.T.I. and U.N.I. Our attempt is to give the publicity of the report of the proceedings of the Parliament as far as possible. However, we have our limitations in regard to the space available to us on a particular day. The news item in question printed in the paper, was received through the news agency and we had also sent to the press a summary of the speech delivered by Shri Jyotirmoy Basu.

However, before the final make up of the page it was found necessary to shorten the matter as the space available was not sufficient to accommodate the report sent to the press. Consequently, in the final make up of the page some portions had to be hurriedly taken out which included the portion of the speech of Shri Jyotirmoy Basu. This was done

[MR. SPEAKER]

unintentionally and without any motive and we sincerely regret if this has given offence to the Hon'ble Member.

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tion Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3483/70]

In view of the explanation and regret expressed by the Resident Editor of the *Northern India Patrika* Allahabad, if the House agrees, the matter may be closed.

12.33 hrs.

SEVERAL HON. MEMBERS : Yes.

SHRI JYOTIRMOY BASU : (Diamond Harbour) : Does the editor of the paper, Shri Tushar Kant Ghosh publish his apology in his paper ?

MR. SPEAKER : Now, when this is sent to the House, it is as good an apology.

SHRI JYOTIRMOY BASU : I am seeking your guidance in the matter. Would you kindly send a directive to Shri Tushar Kant Ghosh, who is the editor of this paper, to publish it ?

MR. SPEAKER : I shall look into it if it can be possible. Now, Papers laid on the Table.

MESSAGE FROM RAJYA SABHA.

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 6th May, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.32 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS, ETC. OF NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD., NEW DELHI

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review (Hindi and English versions) by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1968-69.
- (2) Annual Report of the National Projects Construction Corpora-

12.34 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

AUTONOMOUS DISTRICT SIXTY-THIRD REPORT

SHRI G.G. SWELL : I beg to present the Sixty-third Report of the Committee on Private Members' Bills and Resolutions.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : *rose*—

SHRI KANWAR LAL GUPTA (D:lh Sadar) : Sir, I rise on a point of order on this particular item.

MR. SPEAKER : Let him first make his statement. Unless he comes out with a statement, how can there be a point order ?